

CENTRAL ADMINISTRATIVE TRIBUNAL

MADRAS BENCH

X

DATED THIS THE 20<sup>TH</sup> DAY OF MARCH, TWO THOUSAND NINETEEN

PRESENT:

THE HON'BLE MR. T. JACOB, MEMBER (A)

**OA/310/00374/2019**

Smt Manjula,  
W/o Late Kunjala Prabhakara Rao,  
Ex-C & W Khalasi.  
R/o No.462A, Type 1,  
Railway Quarters,  
Winterpet, Arakkonam Taluk,  
Vellore Dt. 631 005.

...Applicant

(M/s Ratio Legis, counsel for the applicant)

-versus-

1. Union of India rep., by  
The General Manager,  
Southern Railway,  
Park Town, Chennai 600 003.
2. The Senior Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
NGO Annexe, Park Town,  
Chennai 600 003.

...Respondents

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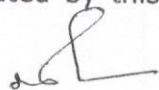
**ORDER**

(Pronounced by the Hon'ble Mr. T. Jacob, Member (A))

This OA has been filed by the applicant under Sec.19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"...to call for the records related to the pension payment order dated 16.06.2018 and representation dated 22.12.2018 and further to direct the respondents to pay the interest at the rate of 18% that accrued on the family pension and other retirement benefits for the period of delay caused in arranging payment from 15.05.2008 till 01.11.2018 and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. The brief facts of the case are that the applicant is the widow of Late Kunjala Prabhakara Rao who died in harness on 14.03.2008 while working as Khalasi in the Carriage and Wagon Works, Tondiarpet, Chennai. On the orders of this Tribunal in OA.1848/2016 dated 18.2.2018, family pension for the month of August 2018 was paid to her vide PPO dated 26.06.2018. Later on arrears was also paid to her on 8.11.2018. The claim of the applicant is that she has submitted a representation dated 22.12.2018 (Annexure A4) for payment of interest @ 18 % p.a. for the period of delay from 15.05.2018 to 07.11.2018 that accrued on the family pension and other retirement benefits to which there was no reply from the respondents.
3. The learned counsel for the applicant submits that the applicant would be satisfied if her representation dated 22.12.2018 (Annexure A4) is directed to be disposed of by the respondents within a time limit stipulated by this Tribunal.



4. Shri P. Srinivasan takes notice for the respondents.
5. In view of the limited submission, without going into the substantial merits of the case, the respondents are directed to consider the representation of the applicant dated 22.12.2018 (Annexure A4) and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
4. The OA is disposed of accordingly at the admission stage. No costs.